

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

## Notification

No: - 2040 of 2022/RG

Dated: - 26/12/2022

In continuation to High Court Notification No. 2033 of 2022/RG/LS dated 25.11.2022, the following Advocate has also been inducted into the panel for conducting the cases for and against the High Court/Subordinate Courts before Hon'ble High Court at Jammu:-

| S.No | Name of Advocate              | Cases to be Assigned        |
|------|-------------------------------|-----------------------------|
| 1    | Shri Ajay Pal Singh, Advocate | High Court cases/ RTI Cases |

The above said panel Lawyer shall be governed by the terms and conditions/fee structure as laid down in High Court Notification No.437 of 2022/RG dated 21.4.2022.

The empanelled Lawyer shall ensure to secure the interest of the High court by pursuing the cases vigorously and he shall, keep the Registrar General informed about the Court proceedings.

**BY ORDER**

(Sanjeev Gupta)  
Registrar General

No: - 44521-20/RG/LS

Dated:- 26/12/2022

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Registrar Judicial, High Court of J&K and Ladakh, Jammu.
4. Director Finance, High Court of J&K and Ladakh, Main Wing, Jammu.
- 5-6. Chief Librarian High Court of J&K and Ladakh, Jammu/ Srinagar.
7. Shri Ajay Pal Singh, Advocate, High Court of J&K and Ladakh, Jammu  
..... for information and necessary action.
8. I/C NIC, Jammu for uploading the same on the official Website of the High Court.

Registrar General